

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 385 of 2020**

**IN THE MATTER OF:**

**Bishal Jaiswal**

**...Appellant**

**Versus**

**Asset Reconstruction Company (India) Ltd. & Anr.**

**...Respondents**

**Present:**

**For Appellant: Mr. Abhijeet Sinha, Mr. Sandeep Bajaj and Mr. Devansh Jain, Advocates.**

**For Respondents: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Abhirup Das Gupta, Mr. Ishaan Duggal, Mr. Varun Gupta, Mr. Nishith Doshi and Mr. Rishub Kapoor, Advocates for R-1.**

**Mr. Sanjeev Kumar, Mr. Anshul Sehgal, Mr. Abhishek Goyal, Advocates with Mr. Pankaj Dhanuka, IRP for R-2.**

**ORDER**  
**(Through Virtual Mode)**

**05.11.2020:** Heard further arguments of Mr. Ramji Srinivasan, learned senior counsel on the issue of competence of reference. His arguments stand concluded.

Due to paucity of time, hearing could not be continued.

Cont'd..../

List the matter for hearing arguments of Mr. Abhijeet Sinha, learned counsel on **20<sup>th</sup> November, 2020 at 3:00 PM.**

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Venugopal M.]  
Member (Judicial)**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Kanthy Narahari]  
Member (Technical)**

**[Shreesha Merla]  
Member (Technical)**

*am/gc*